JOINT SELECT COMMITTEE REPORTS OF LEGISLATIVE ASSEMBLY - 1923

The Illegitimate Son's Rights Bill

List of peports of Select or Joint Committees presented in the Legislative Assembly in 1923.

Serial		Short title of the Bill.	nate of presentation.	Remarks.
1.	The	Cotton Transport Pill.	15.1.23.	•
2.	The	Cantonment(wouse Accommodation)Amendment Bi	11. 15.1.23.	Reports of
3.	The	Indian Boilers Bill.	15.1.23.	the Joint
4.	The	Indian Fines Bill.	16.1.23.	Committees
5.	The	Workmen's Compensation Bill.	24.1.23.	
6.	The	Indian Official Secrets Bill.	31.1.23.	
7.	The	Married Momen's Property Bill by Mr. B.S. Ken	et. 8.2.23.	
.8 .	The	Indian Penal Code(Amendment) Rill(White Sla Traffic)	8.2.23.	
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9.	The	Indian Cotton Cess Bill.	14.7.23.	-do-
10.	The	Code of Civil Procedure (Amendment) Bill by Dr. Hari Singh Gour.	20.2.23.	
.11.	The	Hindu Law of Inheritance (Amendment) Bill by Mr.T.V. Seshagiri /yyer.	14.3.23.	No Copy and
12.	The	Exclusion from Inheritance Bill by Fr.T.V. Seshagiri Ayyar.	14.3.23.	
13.	The	Code of Criminal Procedure (Amadment) Bill (Sec.4) By Mr. Abul Kasem.	14. 3.23.	_
14.	The	Civil Mariage (Amendment) Bill by Dr. Hari Singh Gour.	14. 3.23.	
15.	The	Mussalman Wakf Registration Fill by Mr. Abul Masom.	15.3.23.	
16.	The	Abolition of Transportation Pill.	. · · 3. 7.23.	
17.	The	Indian Stamp (Ameniment) Bill.	10.7.23.	
18.	The	Indian Naturalization Bill.	10.7.23.	
19.	The	Land /cquisition (Amendment) Bill.	16.7.23.	
20.	The	Contonments Bill.	18.7.23.	
21.	The	Code of Civil Procedure (imendment) Fill ly Girdhari Lal Aggarmal.	Lale 24.7.23.	
22.	The	Legal Practitioners Bill by Wr.K.C. Neogy.	25.7.23.	
. 23.	The	Illegitimate Sons' Rights Fill.by r. W.K. peddi Garu.	27.7.23.	

LEGISLATIVE DEPARTMENT.

WE, the undersigned, Members of the Select Committee to which the Bill to amend the Hindu Law of Succession was referred, have considered the Bill and the paper noted in the margin, and have now the honour to submit the following interim Report.

- 2. Several of the opinions which have been received on the Bill are to the effect that the difficulty which the Bill seeks to remove should be met in a different manner, that is to say, by putting the illegitimate sons of Hindus of the regenerate classes on the same footing as regards inheritance as that on which the illegitimate sons of Sudras are at present under the Hindu law. We understand that notice has been received from a member of the Legislative Assembly of his intention to move for leave to introduce a Bill on these lines. We accordingly recommend that that Bill be circulated for opinion, before introduction if necessary, and that the present Bill be not proceeded with until those opinions have been received. We have accordingly not attempted to amend the Bill which has been referred to us.
 - 3. The Bill was published in the Gazette of India, dated the 16th September 1922.

W. M. HAILEY.

A. B. LATTHE.

B. VENKATAPATIRAJU.

T. V. SESHAGIRI AYYAR.

ABUL KASEM.

N. M. SAMARTH.

M. K. REDDI.

The 27th July, 1923.

GOVERNMENT OF INDIA. LEGISLATIVE DEPARTMENT.

Report of the Select Committee on the Bill to amend the Hindu Law of Succession.